

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INCOME TAX ACT,
1961

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of Shri Pattabhi Rama Rao, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(1) S.O. 3426 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Atma-Valabh Samaj Utkarsh Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(2) S.O. 3427 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Chemtech-Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1981-82.

(3) S.O. 3428 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Oil Coordination Committee on Pool Accounts' under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1972-73 to 1982-83.

(4) S.O. 3429 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Association of State Road Transport Undertakings' under section 10(23c) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(5) S.O. 3430 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Joint Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1964-65 to 1982-83.

(6) S.O. 3431 published in Gazette of India dated the end October, 1982 regarding exemption to the 'Indian Institute of Psychometry' under section

10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1981-82.

(7) S.O. 3432 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Mahipatram Rupram Ashram, Ahmedabad' for the period covered by the assessment years 1982-83 to 1984-85.

(8) S.O. 3433 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 and 1985-86.

(9) S.O. 3434 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Cheshire Homes India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86. [*Placed in Library. See No. LT-5498/82.*]

Reserve and Auxiliary Air Force Act
(Amendment) Rules, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): I beg to lay on the Table a copy of the Reserve and Auxiliary Air Force Act (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.R.O. 207 in Gazette of India dated the 28th August, 1982 under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act, 1952.

[*Placed in Library. See No. LT-5499/82*]

Notifications under Regional Rural Banks Act, 1976 and Assam Passengers and Goods Taxation (Amendment) Rules, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of Shri Janardhana Pojary, I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—